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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH  
AT HYDERABAD.  
OA. 1334/93.

Date of order: 8-8-95.

Between:-

1. Y.Sugunamma ... Applicant.

And

1. The Telecom District Engineer,  
Cuddapah 516 002.

2. The Director General, Department of  
Telecom, Sanchar Bhavan, 20, Ashoka Road,  
New Delhi-1.

.... Respondents.

Counsel for the Applicant: Mr. Krishna Devan,

Counsel for the Respondents: Mr. N.R. Devaraj.

CORAM

Hon'ble Mr. Justice V. Neeladri Rao, Vice Chairman  
Hon'ble Shri R. Rangarajan, Member Administrative.

( Order passed by Hon'ble Justice Shri V. Neeladri Rao,  
Vice-Chairman).

This O.A. was filed praying for declaration that  
the applicant is entitled for conferment of Group-D  
of pay and other benefits.

Learned counsel for the applicant submits that  
as the Respondents are going to consider her case for  
regularisation, she is withdrawing the O.A. Shri N.R.  
Devaraj, learned standing counsel for the Central  
Government states that he was not instructed to that  
effect and the reply statement was already filed in  
regard to the stand of the respondents.

The O.A. is dismissed as withdrawn. No order as to  
costs.

*Anbu*  
Dy. Registrar (Jud1)

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Copy to:-

1. The Telecom District Engineer, Cuddapah-516 002.
2. The Director General, Department of Telecom  
Sanchar Bhavan, 20, Ahoka Road, New Delhi-1.
3. One copy to Mr. Krishna Devan, Advocate, CAT, Hyd.
4. One copy to Mr. N. R. Devaraj, Sr. OGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

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16/8/95  
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN, (M(ADMN).

DATED 16 8 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. NO.

in  
OA. NO.

*1334/95*

TA. NO.

(W.P. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

*DISMISSED AS WITHDRAWN*

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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